

DELHI VIDHAN SABHA

BULLETIN PART-II

(General information relating to Legislative & other matters)
Wednesday, July 6, 1994/Asadha 16, 1916 (Saka)

No : 100

Directions by the Speaker under the Rules of Procedure and Conduct of Business in the Legislative Assembly of the National Capital Territory of Delhi.

In pursuance of rule 271 of the Rules of Procedure and Conduct of Business in the Legislative Assembly, the following directions issued by the Speaker, are hereby published :-

"COMMITTEE ON PETITIONS"

Consideration of Petitions

1. After the presentation of a petition to the House, the Committee on Petitions shall meet to consider it as early as possible;

Provided that in the case of a petition on a Bill pending before the House, it shall meet as soon as possible after it has been presented or reported to the House and submit its report to the House or direct the circulation of the petition to the Members, as the case may be well in advance of the Bill being taken up in the House ;

Provided further that in the case of a petition received on a Bill already under discussion in the House, the Committee shall meet to consider it immediately and submit its report or direct the circulation of the petition to the members, as the case may be, well in advance of the Bill being disposed of by the House.

General Form of Petition

2. The general form of a petition as set out in the schedule.

Consideration of representations etc.

3. The Committee shall also meet as often as necessary to consider representations, letters and telegrams received from various individuals, associations etc. which are not covered by the rules relating to petitions and give directions for their disposal:

Provided that representations, which fall in the following categories shall not be considered by the Committee, but shall be filed on receipt in the Secretariat:-

- (i) anonymous letters or letters on which names and/or addresses of senders are not given or are illegible;

- (ii) endorsement copies of letters addressed to authorities other than the Speaker or House unless there is a specific request on such a copy praying for redress of the grievance;
- (iii) if the representations relate to personal or individual grievances;
- (iv) if it relates to matters specified in clause (iii) of rule 188 of the Rules of Procedure and Conduct of Business in the Assembly;
- (v) if it ventilates service grievances of employees/ex-employees;
- (vi) representations seeking employment, requesting monetary or financial assistance in some form, regarding grievances on matters under control of other State Governments or Central Government, matters sub-judice, suggesting amendment of Constitution; and complaints against members of Parliament/ M.L.As in relation to their conduct as private persons and not as members of Parliament/ Assembly;
- (vii) Letters in regional languages of which translation is not possible in the Secretariat;
- (viii) representations of a frivolous nature or those not couched in respectful, decorous or temperate language or which are libellous or defamatory or allegatory in nature;
- (ix) matters which are beyond the jurisdiction of the Assembly;
- (x) matters relating to the Consolidated Fund of the Capital.

SCHEDULE
(See direction 2)
Form of Petition

To

Delhi Vidhan Sabha

The humble petition of

(Here insert name and designation or description
of petitioner(s) in concise form, e.g.
"A.B and others" or "the inhabitants of
.....etc.

showeth

(here insert concise statement of case)
and accordingly your petitioner(s) pray that

(Here insert "that the Bill be or be not proceeded
with" or "that special provision be made
in the Bill to meet the case of your
petitioner(s)" or any other appropriate
prayer regarding the Bill or matter
before the House or a matter of general
public interest)

and your petitioner(s) as is duty bound will ever pray.

Name of Petitioner	Address	Signature of Thumb impression
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Counter signature of member presenting

Provided further that the Speaker may, in his discretion, require the Committee to consider any petition as may be referred by him.

Intimation to
Petitioner

4. After the report has been presented, the petitioner shall be informed about it.

(P.N. GUPTA)
SECRETARY.